

[Shri K. R. Ganesh]

(Fifth Amendment) Regulations, 1971, published in Notification No. S. R. O. 465 in Gazette of India dated the 25th December, 1971. [Placed in Library. See No. LT—1434/72.]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Territorial Army Act, 1948 :—

(i) The Territorial Army (First Amendment) Rules, 1972, published in Notification No. S. R. 39 in Gazette of India dated the 12th February, 1972.

(ii) The Territorial Army (Second Amendment) Rules, 1972, published in Notification No. S. R. O. 40 in Gazette of India dated the 12th February, 1972. [Placed in Library. See No. LT—1435/72.]

PARAFFIN WAX (SUPPLY, DISTRIBUTION AND PRICE FIXATION) ORDER 1972

THE MINISTER OF LAW AND JUSTICE, AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : I beg to lay on the Table a copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Order, 1972 (Hindi and English Versions) published in Notification No. G. S. R. 71 (E) in Gazette of India dated the 4th February, 1972, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT—1436/72.]

NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT, INCOME TAX ACT AND FINANCE (NO. 2) ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Central Excise (Eighteenth Amendment) Rules, 1971 published in Notification No. G. S. R. 1901 in Gazette of India dated the 18th December, 1971.

(ii) The Central Excise (First Amendment) Rules, 1972, published in Notification No. G. S. R. 30 (E) in Gazette of India dated the 17th January, 1972. [Placed in Library. See No. LT—1437/72.]

(2) A copy each of the following Notifications under Section 296 of the Income-tax Act, 1961 :—

(i) S. O. 5501 published in Gazette of India dated the 15th December, 1971, containing corrigenda to the English version of Notification No. S. O. 1917 dated the 22nd February, 1971.

(ii) S. O. 5502 published in Gazette of India dated the 15th December, 1971, containing corrigenda to the Hindi version of Notification No. S. O. 1917 dated the 22nd February, 1971. [Placed in Library. See No. LT—1438/72.]

(3) A copy each of the following Notification (Hindi and English versions) under section 51 of the Finance (No. 2) Act, 1971 :—

(i) G. S. R. 11 (E) published in Gazette of India dated the 3rd January, 1972 :—

(ii) G. S. R. 12 (E) published in Gazette of India dated the 3rd January, 1972 :—

(iii) G. S. R. 76 (E) published in Gazette of India dated the 15th February, 1972 : [Placed in Library. See No. LT—1439/72.]

(4) A copy of the National Savings Certificates (Fourth Issue) (Second Amendment) Rules, 1971 (Hindi

- and English versions) published in Notification No. G. S. R. 46 in Gazette of India dated the 1st January, 1972, under subsection (3) of section (12) of the Government Savings Certificates Act, 1959. [*Placed in Library. See No. LT—1440/72.*]
- (5) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 :—
- (i) The Post Office Savings Banks (Third Amendment) Rules, 1971, published in Notification No. G. S. R. 47 in Gazette of India dated the 1st January, 1972.
- (ii) The Post Office Savings Banks (Amendment) Rules, 1972, published in Notification No. G. S. R. 89 (E) in Gazette of India dated the 23rd February, 1972.
- (iii) The Post Office Savings Banks (Third Amendment) Rules, 1972, published in Notification No. G. S. R. 241 in Gazette of India dated the 19th February 1972. [*Placed in Library. See No. LT—1441/72.*]
- (6) A copy of Notification No. S. O. 26 (E) (Hindi and English versions) published in Gazette of India dated the 11th January, 1972 containing corrigendum to Notification No. S. O. 5181 dated the 19th November, 1971, under sub-section (2) of section 12 of the Capital Issues (Control) Act, 1947. [*Placed in Library. See No. LT—1442/72.*]
- (7) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1971, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [*Placed in Library. See No. LT—1443/72.*]
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
- (i) G. S. R. 1911 published in Gazette of India dated the 20th December, 1971 together with an explanatory Memorandum.
- (ii) G. S. R. 1959 published in Gazette of India dated the 24th December, 1971 together with an explanatory Memorandum.
- (iii) G. S. R. 1966 published in Gazette of India dated the 30th December, 1971 together with an explanatory Memorandum.
- (iv) G. S. R. 1969 published in Gazette of India dated the 31st December, 1971 together with an explanatory Memorandum.
- (v) G. S. R. 3 (E) published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (vi) G. S. R. 4 (E) published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (vii) G. S. R. 7 (E) published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (viii) G. S. R. 13 (E) published in Gazette of India dated the 3rd January, 1972 together with an explanatory Memorandum.
- (ix) G. S. R. 17 (E) published in Gazette of India dated the 6th

[Shri K. R. Ganesh]

- January, 1972 together with an explanatory Memorandum.
- (x) G. S. R. 21 (E) published in Gazette of India dated the 10th January, 1972 together with an explanatory Memorandum.
- (xi) G. S. R. 31 (E) published in Gazette of India dated the 17th January, 1972 together with an explanatory Memorandum.
- (xii) G. S. R. 57 (E) published in Gazette of India dated the 24th January, 1972 together with an explanatory Memorandum.
- (xiii) The Baggage (Amendment) Rules, 1972, published in Notification No. G. S. R. 61 (E) in Gazette of India dated the 29th January, 1972 together with an explanatory Memorandum.
- (xiv) G. S. R. 63 (E) published in Gazette of India dated the 29th January, 1972.
- (xv) G. S. R. 64 (E) published in Gazette of India dated the 29th January, 1962 together with an explanatory Memorandum.
- (xvi) G. S. R. 67 (E) published in Gazette of India dated the 1st February, 1972 together with an explanatory Memorandum.
- (xvii) G. S. R. 78 published in Gazette of India dated the 8th January, 1972 containing corrigendum to Ministry of Finance Notification No. 93-Customs dated the 13th November, 1971, together with an explanatory Memorandum.
- (xviii) G. S. R. 79 and 80 published in Gazette of India dated the 8th January, 1972 together with an explanatory Memorandum.
- (xix) The Denaturing of Spirit Rules, 1972, published in Notification No. G. S. R. 81 in Gazette of India dated the 8th January, 1972 together with an explanatory Memorandum.
- (xx) G. S. R. 82 published in Gazette of India dated the 8th January, 1972 together with an explanatory Memorandum.
- (xxi) G. S. R. 128 published in Gazette of India dated the 29th January, 1972 together with an explanatory Memorandum.
- (xxii) G. S. R. 167 published in Gazette of India dated the 5th February, 1972 together with an explanatory Memorandum [Placed in Library See No. LT- 1444/72.]
- (9) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
- (i) G. S. R. 1865 published in Gazette of India dated the 11th December, 1971 together with an explanatory Memorandum.
- (ii) G. S. R. 1867 published in Gazette of India dated the 10th December, 1971 together with an explanatory Memorandum.
- (iii) G. S. R. 1886 published in Gazette of India dated the 15th December, 1971 together with an explanatory Memorandum.
- (iv) G. S. R. 1952 published in Gazette of India dated the 25th December, 1971 together with an explanatory Memorandum.
- (v) G. S. R. 1953 published in Gazette of India dated the 25th December, 1971 together with an explanatory Memorandum.

- (vi) G. S. R. 2 (E) published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (vii) G. S. R. 9 (E) and 10 (E) published in Gazette of India dated the 3rd January, 1972 together with an explanatory Memorandum.
- (viii) G. S. R. 15 (E) published in Gazette of India dated the 5th January, 1972 together with an explanatory Memorandum.
- (ix) G. S. R. 25 (E) published in Gazette of India dated the 11th January, 1972 together with an explanatory Memorandum.
- (x) G. S. R. 33 (E) published in Gazette of India dated the 19th January, 1972 together with an explanatory Memorandum.
- (xi) G. S. R. 56 (E) published in Gazette of India dated the 24th January 1972 together with an explanatory Memorandum.
- (xii) G. S. R. 62 published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (xiii) G. S. R. 63 published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (xiv) G. S. R. 120 published in Gazette of India dated the 22nd January, 1972 together with an explanatory Memorandum.
- (xv) G. S. R. 121 published in Gazette of India dated the 22nd January, 1972 together with an explanatory Memorandum. [Placed in Library. See No. LT—1445/72.]
- (10) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Mysore Stamp Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—
- (i) S. O. 1900 published in Mysore Gazette dated the 25th November, 1971.
- (ii) S. O. 123 published in Mysore Gazette dated the 13th January, 1972. [Placed in Library. See No. LT—1446/72.]
- (11) A copy of Mysore Government Notification No. S. O. 1763 (Hindi and English versions) dated the 1st October, 1971, under section 39 of the Mysore Sales Tax Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT—1447/72.]
- (12) A copy of the Gujarat Sales Tax (Third Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. (GHN-85)-GSR-1071/(5)-TH in Gujarat Government Gazette dated the 27th December, 1971, under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT—1448/72.]

AIRCRAFT (AMENDMENT) RULES

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (DR. SAROJINI MAHISHI) : I
beg to lay on the Table a copy of the Aircraft
(Amendment) Rules, 1972 (Hindi and
English versions) published in Notification
No. G. S. R. 159 in Gazette of India dated